

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3436**

**TO BE ANSWERED ON THE 6<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938  
(SAKA)**

**RENEWAL OF LICENCES OF NGOs**

**3436. SHRI ASHOK SHANKARRAO CHAVAN:  
SHRI S.R. VIJAYAKUMAR:  
DR. C. GOPALAKRISHNAN:  
SHRI SUDHEER GUPTA:  
SHRI BIDYUT BARAN MAHATO:  
KUNWAR HARIBANSH SINGH:  
DR. SUNIL BALIRAM GAIKWAD:  
SHRI T. RADHAKRISHNAN:  
SHRI A. ARUNMOZHITHEVAN:  
SHRI KIRTI VARDHAN SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has recently directed the foreign funded Non-Governmental Organisations (NGOs) to apply for renewal of their licences and if so, the details thereof;**

**(b) the number of NGOs who had applied for renewal of their licences so far, State-wise;**

**(c) the number of NGOs disqualified for registration under the Foreign Contributions Regulation Act (FCRA) along with the reasons therefor;**

**(d) whether the number of NGOs permitted to receive foreign funding has continuously come down during the last three years and the current year; and**

**(e) if so, the details and the reasons therefor along with the steps taken for effective monitoring of the activities of the said NGOs?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)**

**(a): Yes Madam. Public notice is issued from time to time, advising registered persons / associations to get their registration certificates**

**renewed in accordance with Section 16 of FCRA read with Rule 12 of Foreign Contribution (Regulation) Rule, 2011.**

**(b) & (c): The state wise data is not maintained. However, more than 19000 applications have applied for renewal till 31.10.2016. A large number of associations were disqualified for renewal of registration because of violation of provisions of FCRA, 2010 and rules made thereunder .**

**(d) &(e): In 2015, more than 10000 registration certificates were cancelled because of violation of provisions of FCRA, 2010 and rules/guidelines made thereunder leading to reduction in number of FC registered associations. The associations granted registration under FCRA are required to comply with the provision of the Act and Rules.**

\*\*\*\*\*